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OA 5/8/2001

Order dated 12.07.2002

1) for admission
and hearing.

2) Counter by
A-5 filed. Copy
served.

At request adjourned to 26.07.2002

~~Vice Chairman~~ 12/9

~~Member (A)~~ 12/9/2002

Bench

By
25/9/02

Order dated 26.07.2002

None appears for the Parties.

Call this matter for final disposal

after showing it to the Ready list.

~~Member (A)~~ 12/9/2002

For admission
and hearing.

Bench

By
1/4/04

Copy of order
dt. 12/4/04 issued
to the Counsel
for both side.

By
13/4/04
S.O.

Order dated 12.04.04.

Mr. Mohanty, learned counsel for
the Applicant has expressed that
his client is no longer interested
to pursue this litigation. Accordingly,
this case is dismissed for non-
prosecution. Mr. S. Jena, Ld. Asl appearing
for the Respondents is present
and heard.

~~Vice Chairman~~

~~Member (A)~~

Member (A)